

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2262
ANSWERED ON:10.03.2010
EXPLOITATION OF LABOURERS
Majumdar Shri Prasanta Kumar

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the rules and regulations made to check the exploitation of labourers in the Gulf countries have proved ineffective;
- (b) if so, the details thereof;
- (c) whether the Government has noticed the scam of making fake documents which are required under these rules and regulations;
- (d) if so, the details thereof;
- (e) whether vested interests have been found involved actively in this scam; and
- (f) if so, the details thereof and the action being taken by the Government to check it?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) & (b): No, Sir.

(c) to (f): Some cases of false/forged documents have come to the notice of the Government. Immediate action is initiated in such cases under the Emigration Act, 1983 to suspend/cancel the registration certificate of the recruiting agents and file an FIR against the offenders. During 2009 the Protector General of Emigrants suspended/ cancelled 44 Registration Certificates, filed 136 FIRs and issued prosecution sanctions in 14 cases.